

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH AT AHMEDABAD**  
**DIVISION BENCH**  
**COURT-1**

ITEM No.1  
C.P.(IB)/14(MP)2022

**Order under Section 94 IBC**

**IN THE MATTER OF:**

Tehseen Khan

.....Applicant

**Order delivered on ..24/02/2022**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ld. Adv. Ms. Noopur K. Dalal  
For the Respondent : Ld. Adv. Mr. Vardhman Kaushik (Financial Creditor)

**ORDER**

The instant application is filed under Section 94 of the IBC, 2016 seeking initiation of Insolvency Resolution Process against the Personal Guarantor of the Corporate Debtor, namely, Tehseen Khan.

We heard the Learned Counsel for the Financial Creditor.

Learned Counsel for the Financial Creditor is directed to file the reply within two weeks.

Learned Counsel for the Applicant states that the present application is filed by Tehseen Khan, wherein the recommendation of the name of the RP has not been given. Hence, we appoint Mr. Bishwa Ranjan Chatterjee, having Reg. No. IBBI/IPA-002/IP-N00877/2019-2020/12806 to act as the RP from the list of the IBBI. No disciplinary proceeding is pending against the said RP before the IBBI.

The interim moratorium shall commence under Section 96 of IBC, 2016 from the date of application. The RP is directed to file report within two weeks.

The matter stands adjourned to 22.04.2022.



**AJAI DAS MEHROTRA**  
**MEMBER (TECHNICAL)**



**MADAN B GOSAVI**  
**MEMBER (JUDICIAL)**